

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General (Camp) at Jammu)

Subject: **Sitting of 2nd Additional District & Sessions Judge, Jammu at R.S. Pura.**

ORDER

No: 1207 of 2026/RG

Dated: 01.08.2026

In continuation to High Court Notification No. 1223 of 2025/RG dated 07.04.2025, so far it pertains to the subject captioned above and with a view to strike balance between the existing workload of the Court of 2nd Additional District and Sessions Court, Jammu and the requirement of ensuring access to justice at R.S. Pura, the following directions are hereby issued:

1. Fortnight Sittings:

The Presiding Officer of the Court of 2nd Additional District & Sessions Judge, Jammu shall hold sittings at R.S. Pura once in a fortnight, on dates to be notified in advance through a pre-fixed calendar. He shall initially take up freshly instituted cases only and other urgent matters, so as to ensure phase-wise implementation of the notification. The Presiding Officer is also vested with power to directly entertain matters pertaining to R.S. Pura jurisdiction without the requirement of separate assignment by the Principal District & Sessions Judge, Jammu.

2. Digitization of Cases:

The Presiding officer of the Court of 2nd Additional District & Sessions Judge, Jammu shall ensure that all the cases pertaining to R.S. Pura jurisdiction are digitized at the stage of institution itself; and such record be maintained in electronic form also. The physical records/files shall ordinarily remain at Jammu Headquarters. However, wherever required, the same may be securely carried and brought back under proper protocol.

Hybrid Functioning:

In view of digitization and to avoid unnecessary movement of physical files and to ensure continuity of proceedings, the Presiding officer of the Court of 2nd Additional District & Sessions Judge, Jammu, shall take up urgent and miscellaneous applications including bail applications, warrant cancellation applications, urgent civil applications and other allied matters arising out of the cases directly entertained by him at R.S. Pura.

4. Infrastructure & Staff:

The Presiding officer of the Court of 2nd Additional District & Sessions Judge, Jammu shall ensure that the staff of his/her Court, in the required strength, also moves with him during sittings at R.S. Pura so as to ensure smooth functioning of the Camp Court. However, minimum essential staff shall continue to remain available at Jammu Headquarters for attending urgent

judicial/administrative work and miscellaneous matters, wherever required. The proposed Camp Court shall also be equipped with appropriate Video Conferencing facilities and necessary internet/network connectivity so as to facilitate hybrid functioning wherever required.

5. **Assignment of Work:**

The Principal District & Sessions Judge, Jammu shall ensure that no matter is assigned to the Court of 2nd Additional District & Sessions Judge, Jammu on the day when the Presiding Officer is holding sittings at R.S. Pura. Otherwise also, fresh assignments shall be made judiciously by the Principal District & Sessions Judge, Jammu keeping in view the already existing heavy workload of the Court; and the additional responsibility of holding Camp Court sittings at R.S. Pura.

6. **Routine Charge Arrangement:**

The Principal District & Sessions Judge, Jammu shall also make suitable arrangements for assigning routine charge of the Court of 2nd Additional District & Sessions Judge, Jammu on the days when the Presiding Officer remains at R.S. Pura.

7. **Coordination with Prosecution:**

The Head of the prosecution department may be directed to make necessary arrangements accordingly and ensure availability of prosecutors and coordination with the concerned police authorities during such sittings. The Prosecution Branch shall further ensure that all stakeholders including witnesses are duly informed/intimated regarding the dates fixed before the Camp Court and shall also make appropriate arrangements for ensuring availability and production of seized material/case property and other relevant records, wherever required, before the Camp Court at R.S. Pura.

8. **Preparatory Arrangements:**

The Principal District & Sessions Judge, Jammu shall ensure that all remaining works including upgradation of the existing infrastructure available in the residential quarter of Munsiff, R.S. Pura proposed to be utilized for housing the Camp Court of 2nd Additional District & Sessions Judge, Jammu, shall be completed under his direct supervision. The Principal District & Sessions Judge, Jammu shall further ensure that all basic infrastructural requirements including furnishing, seating arrangements, and other allied arrangements necessary for smooth functioning of the Camp Court are made operational before commencement of the sittings. For the aforesaid purposes, the funds already saved/available for such works may be utilized in accordance with rules.

9. **Commencement of Sittings:**

The Principal District & Sessions Judge, Jammu and 2nd Additional District & Sessions Judge, Jammu shall ensure that immediately after the preparatory arrangements are completed, the sittings of the Court of 2nd Additional District & Sessions Judge, Jammu at

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R.S. Pura commences in terms of the arrangement so finalized and from the place identified for holding the Camp Court.

10. Dissemination of Information Regarding Camp Sitzings:

The Principal District & Sessions Judge, Jammu shall evolve and implement an appropriate mechanism, including dissemination through press/media and other suitable modes, so as to ensure that prior information regarding the sittings of the Court of 2nd Additional District & Sessions Judge, Jammu at R.S. Pura reaches all stakeholders, particularly the Advocates and litigants, well in advance. The Munsiff, R.S. Pura shall also undertake and ensure similar dissemination/publicity measures at the local level for effective communication of the schedule of such sittings.

11. CIS/e-Courts Management:

The System Officer, Jammu shall ensure timely entry, tagging and updation of all matters instituted/filed at R.S. Pura in the CIS/e-Courts system on the designated sitting days so as to ensure seamless digitized functioning of the Camp Court.

12. Review Mechanism:

The aforesaid arrangement shall initially remain in operation for a period of three months and thereafter shall be reviewed based upon workload, feasibility and overall effectiveness till the time a permanent Court of Additional District & Sessions Judge is created by the Government.

By Order.



(M.K. Sharma)

Registrar General

No: 33600-627RG/GS

Dated:- 01.08.2026

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
6. Registrar Rules, High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
8. Principal District and Sessions Judge, Jammu
9. 2nd Additional District & Sessions Judge, Jammu
for information and necessary compliance.
10. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
11. Munsiff, R.S Pura
12. Additional Munsiff. R.S.Pura
..... for information
13. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
14. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
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Registrar General